



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu/Srinagar.

NOTIFICATION

Jammu, the 20th April, 2017

SRO 185 .- In exercise the powers conferred by section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of Notification SRO 430 of 2014 dated 21st October, 2014, the Government hereby exclude village "Kherbugh" from the territorial jurisdiction of "Tehsil Srigufwara (New)" and include the same within the territorial jurisdiction of "Niabat Mattan (New), Tehsil Anantnag East(New).

By order of the Government of Jammu and Kashmir.

Sd/-

(Mohammad Ashraf Mir)

Commissioner/Secretary to Government,
 Revenue Department

No. Rev/S/183/2006

Dated: 20 -04-2017

Copy to the:-

01. Financial Commissioner (Revenue), J&K, Jammu.
02. Director General of Police.
03. All Principal Secretaries to the Government.
04. Principal Secretary to Hon'ble Chief Minister.
05. Resident Commissioner, J&K Government, New Delhi.
06. Principal Secretary to the Hon'ble Governor, J&K.
07. All Administrative Secretaries to the Government.
08. Divisional Commissioner, Kashmir.
09. Commissioner, Survey and Land Records, J&K.
10. All Heads of the Departments.
11. Relief and Rehabilitation Commissioner (Migrants).
12. Regional Director, Survey and Land Records, Anantnag.
13. Director, Information, J&K, Srinagar.
14. Deputy Commissioner, Anantnag.
15. Custodian General, J&K, Jammu.
16. Private Secretary to Hon'ble Minister for Revenue for information of the Hon'ble Minister.
17. Private Secretary to Hon'ble Minister of State for Revenue for information of the Hon'ble Minister.
18. Private Secretary to Commissioner/Secretary, Revenue Department.
19. Government Order file / Stock file.

(Ghulam Rasool)KAS

Deputy Secretary to Government,